

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 10892/2016

(Arising out of impugned final judgment and order dated 30/03/2016
in FA No. 316/2014 passed by the High Court of Judicature at
Allahabad)

RAKESH CHANDRA MAURYA

Petitioner(s)

VERSUS

MADHU MAURYA

Respondent(s)

(With appln.(s) for exemption from filng O.T. and interim relief
and office report)

Date : 15/07/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Dr. Ashish Kumar Sharma, Adv.
Mr. Vivek Gupta, Adv.

For Respondent(s)

Mr. J.P. Tripathi, Adv.
Mr. Girdhar G. Upadhyay, Adv.
Ms. Vineeta G. Upadhyay, Adv.
Mr. Vijay Kumar Pandita, Adv.
Ms. Asha Upadhyay, Adv.
Mr. R. D. Upadhyay, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner has circulated a
letter seeking an adjournment for two weeks.

Prayer is allowed.

List the matter after two weeks.

(Sweta Dhyani)

(Renu Diwan)

Signature Not Verified

SR. P.A.

COURT MASTER

Digitally signed by

SWETA DHYANI

Date: 2016.07.16

13:43:01 IST

Reason: